147

- (iv) General standards and standards for discharge of industrial effluents for fifteen major categories of water-polluting industries have been notified under the Environment (Protection) Act, 1986.
- (v) Conditional consents are issued to industries subject to their adopting satisfactory pollution control measures.
- (c) to (e) The Madhya Pradesh State Government have sanctioned a scheme with an outlay of Rs. 427.93 lakhs for the Narmiada Action Plan.

## **National Integration Day**

1696. SHRI P. N. SUKUL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether October 31, 1988 was obse'rved as National Integration Day;
- (b) if so, the details of programmes launched on that day to promote national integration;
- (c) when the meeting of the National Integration Council waglast held and when its next meeting will be held; and
- (d) the progress made in respect of the schemes launched by that Council to promote National Integration?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) a<sub>n</sub>d (b) 31st October, 1988, was observed as Rashtriya San-kalp Diva<sub>s</sub> (National Rededication Day).

(c) and (d) The last meeting of National Integration Council was held on 12-9-1986, to review the welfare measures for the minorities with special references to 15-Point Programme of late Prime Minister Smt. Indira Gandhi. This meeting was followed by a meeting of Standing Committee of NIC held on 23rd June, 1987,

to discuss the interim report submitted by the Sub-Group of NIC, headed by Shri P. N. Haksar. The copies of the interim report of the Sub-Group, which was unanimously accepted and adopted for further discussion, have since been forwa'rded to all concerned for initiating necessary action. The next meeting of NIC has not yet b.vn fixed.

## Renewal of work permit of Shri Nusli Wadia

1697. SHRI BIR BHADRA PRATAP SINGH:

SHRI RAJUBHAI A. PAR-MAR; SHRI SATYA PRAKASH MALAVIYA;

Will the Minister of HOME AF-j FAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the statement made by Janata Party General Secretaries in which they have regretted the fact that Union Home Ministry has renewed the work permit of Mr. Wadia, Chairman of Bombay Dyeing who holds the British Passport as reported in the Times of India of the 17th February, 1988 under the heading 'Renewal of Nusli's Permit, decried; and
- (b) if so, what are the reasons for the 'renewal of work permit of the Chairman of Bombay Dyeing when strictures have been passed against him for his anti-India activities?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The Press report has come the notice of the Government.

(b) There is no system of grant of work permit to the foreigners under the Foreigners Act, 1946 or the Registration of Foreigners Act, 1939 or the rules framed thereunder.